

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF FUTURE CORPORATE RESOURCES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Future Corporate Resources Private Limited
2.	Date of incorporation of corporate debtor	01 November 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. of corporate debtor	U74140MH2007PTC175603
5.	Address of the registered office and principal office (if any) of corporate debtor	Ground Floor, Shop.No.1 Laxmi Narayan Stationary, Prem Nagar, Opp. Meghwadi, Jogeshwari East, Mumbai, Jogeshwari East, Maharashtra, India, 400060
6.	Insolvency commencement date in respect of corporate debtor	24 September 2024
7.	Estimated date of closure of insolvency resolution process	23 March 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Avil Menezes Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caavil.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: irp.fcrpl@aegisipe.com
11.	Last date for submission of claims	8 October 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Future Corporate Resources Private Limited** on **24 September 2024**.

The creditors of **Future Corporate Resources Private Limited**, are hereby called upon to submit their claims with proof on or before **8 October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 26 September 2024

Place: Mumbai

Sd/-

Avil Menezes

Interim Resolution Professional

Registration No. IBBI/PA-001/IP-P00017/2016-2017/10041

Authorization For Assignment valid till 27th November 2024

FAVIC NO-C030 6990 2024
Date:- 28/08/2024
[Spl.-H.C.,A.S.C.D. 50m]
IA NO. 11801/2024 FOR PUBLICATION IS ALLOWED VIDE R.H.'S ORDER DT. 19/08/2024
PUBLICATION NOTICE
DUE ON 11/11/2024 or thereafter

Date of Order 06th day of February, 2023
IN THE HIGH COURT OF JUDICATURE AT BOMBAY
FIRST APPEAL NO. 780 OF 2019
S.C. SUIT NO. 3282 OF 2010 IN H.C. SUIT NO. 657 OF 2010 Ad-hoc District Judge, City Civil & Sessions Court, Gr. Bombay.
BANK OF BARODA (VIJAYA BANK) Appellant
Through Advocate K. D. SHUKLA & CO.
Versus
MR. ARJUN RAJENDRA SINGH & ORS. Respondents
Claim Rupees for Court fee, Rupees, for jurisdiction for jurisdiction

TO,
R.NO.1: MR. ARJUN RAJENDRA SINGH,
R/AT FLAT NO. 106, BUILDING NO. 04, BHIMA WEST CO-OPERATIVE HOUSING SOCIETY LTD., UNITECH COMPOUND, VIRAR (WEST), DISTRICT:THANE.
ALSO AT: FLAT NO. A/102, 1ST FLOOR, SAI DHAM APARTMENT, VILLAGE ACHOLE, TALUKA VASAI, NALLASOPARA(EAST), DISTRICT:THANE
R.NO.2: MRS. DIMPLE ARJUN SINGH,
R/AT: FLAT NO. 106, BUILDING NO. 04, BHIMA WEST CO-OPERATIVE HOUSING SOCIETY LTD., UNITECH COMPOUND, VIRAR(WEST), DISTRICT:THANE.
ALSO AT: FLAT NO. A/102, 1ST FLOOR, SAI DHAM APARTMENT, VILLAGE ACHOLE, TALUKA VASAI, NALLASOPARA(EAST), DISTRICT:THANE OF MR. ANANT DATTARAM LAD S/O. DATTARAM LAD,
R/AT: SAINATHNAGAR, CHANDANAR ROAD, VIRAR(EAST), DISTRICT:THANE.

Take Notice that an appeal from the above decree of Ad-hoc District Judge, City Civil & Sessions Court, Gr. Bombay passed in the abovesaid suit has been presented by the abovesaid appellant and registered in this court and this court and it is ordered by this court that the hearing of the said appeal take place on 11/11/2024 or on any subsequent day which to this court may seem convenient.
If no appearance is made on your behalf, by yourself, your Advocate or by someone by law authorised to act for you in this First Appeal will be heard and decided ex-parte in your absence.
Witness SHRI. S. V. GANGAPURWALA (ACTING) & SHRI. DEVENDRA KUMAR UPADHYAYA, Chief Justice at Bombay aforesaid this 06th day of February, 2023 & 19th day of August, 2024.

Sd/- Clerk By order of the Court
Section Officer
Sd/- Deputy Registrar

IN THE MUMBAI DEBT RECOVERY TRIBUNAL NO.2
MTNL Bhavan, 3rd Floor, Strand Road, Appollo Bandar, Colaba Market, Colaba, Mumbai-400005
Original Application No. 853 of 2023

Exh-12
SUMMONS

Bank Of Baroda, Applicant
Versus
M/s. High Ground Enterprise Ltd. Defendants

Whereas Original Application No 853 of 2023 was listed before Honble Registrar on 23-11-2023.
Whereas this Hon'ble Tribunal is pleased to issue summons (Notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 97,60,89,616.37 (application along with copies of documents etc. annexed)
Whereas the service of summons could not be effected in ordinary manner and whereas the Application for substituted service has been allowed by this Hon'ble Tribunal.
In accordance with sub-section (4) of section 19 of the Act you the defendants are directed as under:-

- To show cause within 30 (thirty) days of the service of summons as to why relief prayed for should not be granted.
- To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial No. 3A of the Original Application.
- You are restrained from dealing with or disposing if secured assets of such other assets and properties disclosed under serial No. 3A of the Original Application pending hearing and disposal of the application for attachment of the properties.
- You shall not transfer by way of sale, lease or otherwise, except in ordinary course of his business any of the assets over which security interest is created and for other asset /properties specified or disclosed under serial No. 3A of the original Application without the prior approval of the Tribunal.
- You shall be liable to account for the sale proceeds realized by the sale of secured asset or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with bank of financial institutions holding security interest over such assets.

You are also directed to file Written Statement with the copy thereof furnished to the Applicant and to appear before DRT-II on 13/12/2024 at 11 a.m failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal, on this 6th day of Sep, 2024

Sd/- Registrar
DRT-II, Mumbai

4. Mr. Jivan J. Kadam (Guarantor and Mortgagor) Dale Bangla Hotel, Jivandhara, Shelgao, Solapur 413401
5. High Ground Productions Pvt. Ltd. (Corporate Guarantor) Unit No. 2, 2nd Floor, "Om Heera Panna", S. No. 41(P), Oshiwara Village, Jogeshwari (West), Mumbai 400 053.
6. Picture Thought Pvt. Ltd. (Corporate Guarantor) Office No.2, 2nd Floor, Om Heera Panna Mall S. No. 41 (P), Oshiwara Village, Jogeshwari (West), Mumbai 400 053.
7. Debtor Corporate Advisory Pvt. Ltd. (Corporate Guarantor) 404, 4th Floor, Kaveri Complex, Behind Holiday Inn, Jagannath Mandir Road, Sakinaka, Mumbai 400072.

SICOM LTD
Solitaire Corporate Park, Building No.4, 6th Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai- 400 093
Tel: 022-66572700 Website: www.sicomindia.com

NOTICE OF 58th ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the 58th Annual General Meeting ("AGM") of the Members of SICOM Limited ("the Company") will be held on Monday 30th September, 2024 at 03:30 pm (IST) by means of Video Conferencing ("VC") or Other Audio-Visual Means ("OAVM") to transact the Business as set out in the Notice of AGM as detailed in the Notice circulated on 6th September, 2024, convening the said AGM.
Please note that, the Ministry of Corporate Affairs has vide General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021 and 02/2022 dated 09/2023 dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021 and May 5, 2022 and September 09, 2023 respectively ("MCA Circulars"), permitted Companies to convene the AGM through VC/OAVM mode and issue the Notice for Annual General Meeting along with the Annual Report for the Financial Year 2023-24 by email to all members and other persons entitled, and whose e-mail addresses are registered with the Company.
Notice of AGM and Dispatch
In terms of the Section 101 of the Companies Act, 2013 read with Rule 18 of the Companies (Management and Administration) Rules, 2014, the aforesaid Notice and the Annual Report (including Standalone & Consolidated Financial Statements) for the Financial Year 2023-24 has been dispatched through e-mail to all the Members whose e-mail addresses are registered with the Depository Participant(s) (DP/Registrar & Transfer Agent (RTA)/Company on 23rd September, 2024. The Annual Report along with AGM Notice is available on the Company's website at www.sicomindia.com. The Notice convening the AGM is also available on NSDL website (www.evoting.nsdl.com) for all members of the Company. Members who have acquired shares in the Company after the said date, or who have not registered their e-mail address with the DP/RTA/Company can access the Annual Report on the above websites and send a request to your DP/RTA/Company for receipt of the same along with e-voting details.
Manner of Voting at the AGM (remote e-voting and e-voting at AGM)
NOTICE is further given that in compliance with Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, the Company is providing e-voting facility (remote e-voting and e-voting at the AGM) to all its Shareholders to enable them to cast their votes on all matters listed in the said Notice through electronic means.
The Company is pleased to provide e-voting facility (including "remote e-voting") of NSDL to all its Members to cast their vote on all resolutions set out in the Notice of the AGM. Members will be able to cast their vote electronically on the businesses as set forth in the Notice of the AGM either remotely (during remote e-voting period) or during the AGM (when window for e-voting is activated upon instructions of the Chairman).

Cut-Off Date for determining the Members entitled to vote through e-voting	Monday, 23rd September, 2024
Commencement of e-voting period	Thursday, 26th September, 2024 (9:00 AM) IST
End of e-voting period	Sunday, 29th September, 2024 (5:00 PM) IST

The e-voting module will be disabled by NSDL at 5:00 PM on Sunday, 29th September, 2024. Further the members who cast their vote through remote e-voting may attend the AGM but will not be allowed to vote again at the AGM. The detailed instructions for casting the vote through e-voting is attached to the AGM Notice as well as available on the Company's website on www.sicomindia.com and on websites at www.evoting.nsdl.com and
Any person who becomes a Member of the Company after the dispatch of the Notice convening the AGM and holds shares as on the cut-off date may obtain the LOGIN ID and password by sending a request to evoting@nsdl.co.in or secretarial@sicomindia.com. However, if such person is already registered with NSDL for e-voting then s/he can use his/her existing USER ID and password for casting vote. Any person who is not a shareholder as on the cut-off date may consider this notice for informational purposes only.
Attendance to the AGM through VC/OAVM:
The details for participation to the AGM, registration as a Speaker and to ask questions on the agenda for the AGM are included in the Notes to the AGM Notice. The members are requested to refer the same in detail. Members who have not updated their e-mail addresses are requested to update the same with their DP or by sending a written request by email to secretarial@sicomindia.com
In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request to evoting@nsdl.co.in or secretarial@sicomindia.com
The instructions for e-voting and participation in the AGM shall also form a part of the AGM Notice of the Company, which shall be available on the website of the Company and NSDL. This Advertisement is being published in compliance of the MCA Circulars and for the information of the members as is available on the website of the Company.
We urge all members to update their information at the earliest to receive the AGM Notice, Annual Report and e-voting credentials (as applicable).

For and on behalf of the Board of Directors,
SICOM Limited
KANNURJI BAGATE
Managing Director DIN:10701148
Place: Mumbai
Date: 26/09/2024

NOTICE OF EXTENSION OF EXPRESSION OF INTEREST TULIP ADVISORS PRIVATE LIMITED

With reference to the Notice of Invitation of Expression of Interest dated 10 Sep., 2024 in the matter of M/s. TULIP ADVISORS PVT. LTD. the last date of submission of Expression of Interest was 25 Sep., 2024.
This is to inform that date of Expression of Interest submission has been extended till 03 Oct., 2024
Further dates and eligibility criteria can be obtained at Website : www.t-ipe.com or by E-mail at cirp.tulipadvisors@gmail.com / jain_cp@yahoo.com
Date : 26 Sep., 2024
Place : Ahmedabad
Chandra Prakash Jain
Whole Time Director
For, M/s Truee IPE Pvt Ltd
Resolution Professional of M/s TULIP ADVISORS PVT. LTD
Regn. No. IBB/IPE-0151/IPA-1/2023-24/50052
D-501, Ganesh Meridian, Opp. Gujarat High Court, S.G. Road, Ahmedabad-380060

SBM BANK (INDIA) LTD.,
4th Floor, Fleet House, Andheri- Kurla Road, Gamdevi, Marol Naka, Mumbai - 400 059, Maharashtra, Tel : +91 22 6874 4200, www.sbmbank.com
Regd. Office: 101, Raheja Centre, 1st Floor, Free Press Journal Marg, Nariman Point, Mumbai - 400 021, India

DEMAND NOTICE

Under Sub Section (2) Of Section 13 Of The Securitisation And Reconstruction Of Financial Assets & Enforcement Of Security Interest Act, 2002 (hereinafter Called Act)
Notice is hereby given to the below mentioned Borrower(s) that the below mentioned Borrower(s) were sanctioned financial assistance by SBM Bank (India) Limited ("SBM Bank"), by way of Credit Facility. The said financial assistance has been secured, inter alia, by way of equitable mortgage by deposit of title deeds of the properties mentioned below. As the Borrowers have defaulted in repayment of the said financial assistance in terms of the Loan Agreement executed by them with the bank, the accounts of the Borrowers have been classified as Non-Performing Asset (NPA) in the books of SBM Bank in terms of the guidelines issued by SBM Bank from time to time. Necessary notice was issued/served by SBM Bank under section 13(2) of the SARFAESI Act at the respective addresses of the Borrower(s) by "Registered Post with Acknowledgement Due" which was returned/unused by proper signature of the borrowers. In view of the aforesaid, this public notice is issued in compliance with Proviso to Rule 3(1) of the SARFAESI Rules. Please note that you shall not transfer or otherwise (other than in the ordinary course of your business) any of the Secured Assets, without prior written consent of SBM Bank, failing which you shall be liable for an offence punishable under section 29 of the SARFAESI Act. The Borrower(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. In the circumstances, Borrowers is, once again, requested to pay the amount due amount within 60 days from the date hereof failing which SBM Bank, as a secured creditor shall be entitled to enforce its security interest, under the provisions of the SARFAESI Act as also under any other law as available to SBM Bank for realizing its dues.
Ref: A/c No: 20012312912357 Demand Notice: 30.07.2024
Purpose of the Loan: HLLAP NPA Date: 09.07.2024
Name and addresses of the Borrowers: 1. M/s. Growfield Agro Private Limited, Plot No. D42 TTC INDL Area Sanpada Village New Bombay Mumbai Suburban Maharashtra India 400705. 2. M/s. Brij Mohan Arya, Flat No. 801 Raj Graner Behind Dr.L.H.Hiranandani Hospital Power IT Mumbai Maharashtra India 400076. 3. Mr. Harshad N Shah, 401 Silver Solitaire Tilk Road Ghatkopar East Mumbai Maharashtra India 400077.
Loan Outstanding: Rs. 4,87,08,297.88/- (Rupees Four Crore Eighty- Seven Lac Eight Thousand Two Hundred Ninety - Seven and Eighty-Eighty Paise Only) as on 25.07.2024. *Applicable Interest and thereon e.f.126.07.2024 plus Incidental Expenses, Charges and costs thereon (less further payments made by Borrowers, if any).
DESCRIPTION OF PROPERTY: SCHEDULE 'A': Total Property: All that piece and parcel of Land in Measuring Area 2775 Sq. Ft. Built Up Area: On Unit No 601, 6th Floor, Brahans Business Park, Plot No 16-A, Mahaal Estate , Mahakali Caves Road, Village Mulgaon, Andheri East, Mumbai Maharashtra 400093.
Sd/-Authorised Officer, SBM Bank (India) Ltd
Date: 26-09-2024

GOVERNMENT OF INDIA
Ministry of Finance, Department of Financial Services.
MUMBAI DEBTS RECOVERY TRIBUNAL NO. 2
3rd Floor, MTNL Building, Colaba Market, Colaba, Mumbai - 400 005.
Phone : 2266 5473. Fax: 2266 5473
Exh. 12
ORIGINAL APPLICATION NO. 206 OF 2022
SUMMONS

HDFC BANK LIMITED ...APPLICANTS
Vs
M/S. KIRAN INDUSTRIES & ORS ...DEFENDANT

Whereas, Original Application No 206 Of 2022 was listed before Honble Presiding Officer on 28/07/22.
Whereas this Hon'ble Tribunal is pleased to issue of summons/notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 57,61,698.84/- (Rupees Fifty Seven Lacs Sixty One Thousand Six Hundred Ninety Eight and Eighty Four Paise Only) (application along with copies of documents etc., annexed).
Whereas the service of summons could not be effected in the ordinary manner and whereas the Application for substituted service has been allowed by this Hon'ble Tribunal.
(i) To Show cause within thirty days of the service of summons as to why relief prayed for should not be granted.
(ii) To disclose particulars of properties or assets other than properties and asset specified by the applicant under serial number 3A of the original application.
(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties.
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other asset and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal.
(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before the Learned Registrar on 03/10/2025 at 11:00 a.m. failing which the application shall be heard and decided in your absence.
Given under my hand and seal of this tribunal on this 17th day of Sept., 2024.

Sd/- Debts Recovery Tribunal - II
To
1. M/S. KIRAN INDUSTRIES, Gala No. 12, Ganesh Industrial Complex, W. E. Highway, Pelhar Village, Near Vasai Phata, Vasai (E), Thane - 401 208. Also at D/102, Shivkripa Misquitta Nagar, Dahisar East, Mumbai - 400 068.
2. KIRAN NAVINCHANDRA MEHTA D/102, Shivkripa Misquitta Nagar, Dahisar East Mumbai - 400 068.
3. KAJAL NAVINCHANDRA METHA D/102, Shivkripa Misquitta Nagar, Dahisar East, Mumbai - 400 068.

GOVERNMENT OF MAHARASHTRA
PUBLIC WORKS DEPARTMENT
E- TENDER NOTICE NO. 35 FOR 2024-2025
Online E- Tenders in B-2 form for the following work are invited by the Executive Engineer, Presidency Division, PWD, 2nd floor Bandhakam Bhavan, 25 Murzban Road, Fort, Mumbai-400 001 (Tel. N22016975/22016977) from experienced agencies. Right to reject/accept of all or one tender is reserved by the undersigned.
Sr. No. Name of Work Amt Rs. (in lakhs)
1 Renovation Adaptive Reuse and allied attachment of the Magestic Amdar Niwas at Mumbai. (Gym Equipment and toilet accessories, workstation, curtain, sofa, T.W. panelled shutter, windows, wall paper, pantry work, Restaurant furniture, soft furnishing, Light fans, side table, wardrobe, luggage rack, study chair, T.V. counter, writing table.) 5933.35
Issued Date : 26.9.2024 to 10.10.2024
Prebid Meeting : 3.10.2024 (Office Of the Chief Engineer, 4th floor Bandhakam Bhavan, 25 , Murzban Road, Fort, Mumbai-400 001 Time 3.00 PM)
Opening Date : 11.10.2024
All the corrigendum/Changes pertain to notice will not published in news papers, that will published in e tendering process. All the detail information is available on following websites
1) www.mahapwd.com
2) www.mahatenders.gov.in
No.PD/TC/13540
Office of the Executive Engineer, Presidency Division, P.W.D., 2nd floor, Bandhakam Bhavan, 25, Murzban Road, Presidency Division, Mumbai.
Fort, Mumbai 400 001
Email: presidency.eetgimahapwd.gov.in
Date :24.09.2024
Sd/- (V. A. Pataskar) Executive Engineer Presidency Division Mumbai.

Directorate of Tourism, Government of Maharashtra
Head Office : Fourth Floor, Sakhar Bhavan, Plot No. 230, NARIMAN POINT, MUMBAI-400021, 91-22-69107600, 91-22-69107604, E-mail : ge.diot.tourism@gmail.com
Reference :- DOT/Works/RTDS/Notice/20/2024
A tender proposal is invited from the Director, Directorate of Tourism through e-tendering system for appointing a suitable contractor based on appropriate criteria for creating basic amenities at tourist destinations from experienced qualified contractors. Tender documents is available on <https://mahatenders.gov.in> website for download from Dt. 26.09.2024 at 15.00 hrs to Dt. 03.10.2024 at 15.00 hrs.
Place : Mumbai Sd/- Director
Dt. 24.09.2024 Directorate of Tourism

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FUTURE CORPORATE RESOURCES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Future Corporate Resources Private Limited
2. Date of incorporation of corporate debtor	01 November 2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140MH2007PTC175603
5. Address of the registered office and principal office (if any) of corporate debtor	Ground Floor, Shop.No.1 Lavni Narayan Stationary, Prem Nagri, Opp. Meghwadi, Jogeshwari East, Mumbai, Jagdishwari East, Maharashtra, India, 400060
6. Insolvency commencement date in respect of corporate debtor	24 September 2024
7. Estimated date of closure of insolvency resolution process	23 March 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Avil Menezes Registration No. IBB/IPE-001/IP-P00017/2016-2017/10041
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caavil.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: info@pr@agsipe.com
11. Last date for submission of claims	08 October 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Future Corporate Resources Private Limited on 24 September 2024.
The creditors of Future Corporate Resources Private Limited, are hereby called upon to submit their claims with proof on or before 8 October 2024 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 26 September 2024
Place: Mumbai
Sd/- Avil Menezes
Interim Resolution Professional
Registration No. IBB/IPE-001/IP-P00017/2016-2017/10041
Authorization For Assignment valid till 27th November 2024

BY AFFIXATION DASTI, SPEED POST / RPAD / COURIER
FORM NO. 16 [See Regulation 34 (3)]

DEBTS RECOVERY TRIBUNAL NO. II AT MUMBAI
3rd Floor, Colaba, Telephone Bhavan, Colaba Market, Mumbai-400 005
WARRANT OF ATTACHMENT OF IMMOVABLE PROPERTY UNDER RULE 48 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993

R. P. No. 152 of 2023 Exhibit : 7
Next Date : 18.10.2024

BANK OF INDIA ... CERTIFICATE HOLDER
Versus
YASHMAAN RAJEEV PATHAK AND ANR. ... CERTIFICATE DEBTORS

CD1. YASHMAAN RAJEEV PATHAK, Flat No. 103, Royal Palace, Shastri Nagar Lane, Four Bungalows, Lokhandwala, Andheri (West), Mumbai-400 053.
CD2. POONAM RAJEEV PATHAK, Flat No. 103, Royal Palace, Shastri Nagar Lane, Four Bungalows, Lokhandwala, Andheri (West), Mumbai-400 053.

- Whereas (C.D.'s) YASHMAAN RAJEEV PATHAK AND ANR. have failed to pay the sum ₹ 51,22,709.59 (Rs. Fifty One Lacs Twenty Two Thousand Seven Hundred and Nine and Paise Fifty Nine Only) with cost along with future interest at the rate of 11.05% per annum w. e. f. 07.06.2017 till recovery plus cost as per the Recovery Certificate drawn by the Hon'ble Presiding Officer, DRT-II, Mumbai in Original Application No. 4 of 2018.
- It is ordered that you the Certificate Debtors or his servants or agent or representatives in interest or any other person claiming to be owner under Certificate Debtors are hereby prohibited and restrained until further order, from transferring, alienating, creating third party interest, parting with possession, charging or dealing with under mentioned immovable property, in any manner or dealing with any benefit in term of money and / or property arising there from and that all persons be and prohibited from taking any benefit under such transfer, alienation, possession or charge.
- You are required to appear before the Recovery Officer, Debts recovery Tribunal No. 2, Mumbai on 18.10.2024 at 2.30 P. M.

PROPERTY DETAILS OF IMMOVABLE PROPERTY

- Unit No. 201, admeasuring 325.00 Sq. Ft. carpet area in the building known as "The Sea Link" constructed on Plot Nos. 8, 9 and 10, Sector No. 2, Dronagiri, Taluka : Uran, District : Raigad, Maharashtra-400 707.
- Unit No. 205, admeasuring 324.60 Sq. Ft. carpet area in the building known as "The Sea Link" constructed on Plot Nos. 8, 9 and 10, Sector No. 2, Dronagiri, Taluka : Uran, District : Raigad, Maharashtra-400 707.

Given under my hand and seal of the Tribunal on this day 20th September, 2024.
Sd/- (S. K. SHARMA) RECOVERY OFFICER, DRT-II, MUMBAI
To,
1. The Concerned Society
2. BMC Authority / Local Civic Body / Talathi
3. Sub Registrar Concerned-CH bank shall get the charge of the above mentioned property recorded in records of the Sub Registrar concerned as per Rule.

TATA CAPITAL HOUSING FINANCE LTD.
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400 013
CIN No. U67190MH2008PLC187552 Contact No. (022) 61827414

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligors(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.
Loan Account(s): 10113070
Name of Obligor(s)/Legal Heir(s)/Legal Representative(s) : 1. Mrs. Asha Sunil Inarkar (Co-Aplicant and Legal Heir of Late. SUNIL D INARKAR), 2. Mr. Tushar Sunil Inarkar, (Co-Aplicant and Legal Heir of Late. SUNIL D INARKAR), 3. Mr. Vishal Sunil Inarkar, (Legal Heir of Late. SUNIL D INARKAR)

Total Outstanding Dues (Rs.) as on below date : As on 18-09-2024 an amount of Rs. 17,18,589/- (Rupees Seventeen Lakh Eighteen Thousand Five Hundred and Eighty Nine Only).
Date of Demand Notice and date of NPA : 18.09.2024 & 07.08.2024
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties : All that Flat No. 104, on the First Floor, in A-Wing, admeasuring 415 Sq. Ft. i.e. 38.57 Sq. Mtrs. (Built Up Area) in the building known as Saanjh Sankul, situated on the piece and parcel of land bearing Survey No. 242, Hissa No. 1, of Village Achole, Taluka Vasai and District Thane, lying, being and situated at Registration Sub District at Vasai, and within the limits of Vasai.
*with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.
The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.
Date: 26.09.2024
Place: Mumbai Sd/- Authorised Officer For Tata Capital Housing Finance Limited

मुलांपासून आजोबांपयंत एकच निवड
www.navshakti.co.in

PUBLIC NOTICE

NOTICE is hereby given that the Certificates(s) for 2006 Equity Shares Nos. standing in the names of ANIL PRABHAKAR DHIVAR and KISHOR PRABHAKAR DHIVAR in JSW STEEL LIMITED.
Folio No JSW0718967, JSW0718966 Certificate No. 257955, 2579874 Distinctive Nos. 2349499091 - 2394700090 (1000) 2394698091 - 2394699090 shares 1000 has / have been lost or mislaid and the under signed has / have applied to the Company to issue duplicate Certificate(s) for said shares. Any person who has any claim in respect of the said shares should write to our Registrar - KFVN TECHNOLOGIES PRIVATE LIMITED, Selenium Tower B, Plot 31-32, Guchiboyli, financial District, Hyderabad -500032, within 15 days from this date else the company will proceed to issue duplicate certificate(s)
DATE : 26.09.2024

ANIL PRABHAKAR DHIVAR

बँक ऑफ बरौडा Bank of Baroda

Palghar Branch- Gokuldham Shopping Centre Mahim Road Palghar pin 401404, India
Email Id : paltha@bankofbaroda.com
Web : www.bankofbaroda.com

CORRIGENDUM

Please Refer to E-Auction Sale Notice Of Immovable Properties published in this newspaper Dated 22.09.2024 in respect of Borrower Serial No. 1/M/s Elixir products in this notice please read survey no 129/2+3C +4C +5C and 85/5/2 + 3+11 & adms 21.44 sq. Mtr instead of survey no. 129/2+3C and adms 1140 sq. Mtr. Other details in E-Auction Sale Notice will remains the same
Sd/- Avil

'सिद्धिनायक'

मुंबई
दादरमधील सिद्धिनायक मंदिरात मिळणाऱ्या प्रसादाच्या टोपलीमध्ये उंदरांचा वावर असल्याचा दावा करणाऱ्या कायदे व्हिडीओ व्हायरल झाला आहे. मात्र हा दावा मंदिर ट्रस्टचे अध्यक्ष व शिवसेना नेते सदा सरवणकर यांनी फेटाळून लावला आहे. तसेच या व्हिडीओ प्रकरणाची

प्रसादाच्या व्हिडीओची चौकशी होणार

पोलीस उपायुक्त स्टारातील अधिकारी नेमून चौकशी केली जाईल, असे सरवणकर यांनी सांगितले.
या मंदिरातील प्रसादाच्या ट्रेमध्ये उंदरांचा वावर असल्याचा दावा करण्यात येत आहे. सोशल मीडियावर या घटनेचा व्हिडीओ चांगलाच व्हायरल झाला आहे. यानंतर मंदिर परिसरातील स्वच्छतेवर प्रश्न उपस्थित होऊ

मुख्यमंत्री तीर्थ दर्शन योजना पहिली रेल्वे जळगावातून

जळगाव
मुख्यमंत्री तीर्थ दर्शन यात्रा योजनेमधील पहिली विशेष रेल्वे येत्या ३० सप्टेंबर रोजी जळगावातून अयोध्येकडे रवाना होणार आहे. या रेल्वेच्या माध्यमातून जिल्हातील अनेक ज्येष्ठ नागरिक अयोध्येला भेट देणार आहेत.
पालकमंत्री गुलाबराव पाटील यांनी ही माहिती दिली असून या गाडीला मुख्यमंत्री एकनाथ शिंदे हिरवा झेंडा दाखवणार आहेत. राज्यातील ६० वर्षांहून अधिक वयाच्या नागरिकांसाठी ही योजना आहे.

मांजरा धरण ओव्हर फ्लो! दोन दरवाजे उघडले

धाराशिव
लागले. त्यामुळे या धरणाचे दोन दरवाजे ०.२५ मिटरने उंचावून १ हजार ७३० क्युसेक वेगाने पाण्याचा विर्सम सुरू करण्यात आला आहे.
धाराशीव जिल्हयातील लातूर व लातूर जिल्ह्यातील लातूर व रेणापूर तालुक्यातील हजारो हेक्टर शेतीला या धरणाचा फायदा होतो.

पान १ वरून

कांबा गावात वीज पडून खदाणीवर काम करणाऱ्या दोन कामगारांचा मृत्यू झाला. आज सायंकाळी ५ वाजल्यापासूनच मुंबई आणि उपनगरासह ठाणे, कल्याण, डोंबिवली, नवी मुंबई, उल्हासनगर आदी ठिकाणी पावसाला सुरुवात झाली. पावसाचा जोर हळूहळू वाढला. त्यामुळे मध्य रेल्वेच्या कुर्ला ते भांडुप दरम्यान रेल्वे रुळावर पाणी साचल्याने अनेक लोकल गाड्या जाण्यावरच थांबवण्यात आल्या. त्यामुळे मध्य रेल्वेच्या सर्व स्थानकांवर प्रवाशांची प्रचंड गर्दी झाली होती. पाऊस इतका पडला की, मध्य रेल्वेच्या काही स्थानकाच्या प्लॅटफार्मांला पाणी लागले. त्यामुळे सुरुवातीला अर्धा तास उशिराने धावणाऱ्या मध्य रेल्वेची वाहतूक नंर पूर्णपणे ठप्प झाली.

परतीच्या पावसाचा मुंबईमध्ये धुमाकूळ

तर पश्चिम रेल्वेवरील लोकल अर्धा ते पाऊणतास उशिरा धावत होत्या. दरम्यान, साडेनऊपासून सीएसटीहून एकही लोकल न सुटल्याने सीएसटी स्थानकात प्रवाशांची प्रचंड गर्दी झाली होती. लांब पल्ल्याच्या काही गाड्या रद्द करण्यात आल्या मुंबईच्या चर्चगेटपासून दहिसरपर्यंत तर कुलाबापासून कल्याणपर्यंत पावसाने अक्षरशः हद्देस घातला. अनेक सखल भागात पाणी तुंबल्याने रस्त्यावर प्रचंड वाहतूक

दिलेल्या झोनमध्ये होत असलेल्या कामांवर आणि येत असलेल्या अडचणींवर विशेष लक्ष ठेवावे.
जिथे जिथे पाणी साचत असेल तिथे पंपाने पाण्याचा निचरा तातडीने करण्यास उपाययोजना कराव्यात. त्याशिवाय काही आपकालीन स्थिती निर्माण झाल्यास तातडीने कर्मचारी आणि अधिकाऱ्यांनी रात्रभर काम करावे व आपल्या कार्यक्षेत्र विशेष लक्ष ठेवावे अशा सूचना देण्यात आल्या आहेत.

पनवेल महानगरपालिका, पनवेल

Table with 5 columns: अ.क्र., कामाचे नाव, निविदा क्र., दिलेल्या कामाची अंदाजपत्रकीय किंमत रुपये, इतरास राक्षम रुपये, कामाचा कालावधी. Includes details for PMC/Garden/11/2024-25.

RFX (E-TENDER) NOTICE

Table with 5 columns: RFX (Tender) No., Name of work, Estimated cost in Rs., EMD (Rs.), Tender Fee excluding GST (Rs.), Time limit. Includes details for Work of Annual contract AMC after Re-structuring for Daily House keeping.

Table with 4 columns: Date of download of RFX (e tender) documents, Date of submission of RFX (e tender), Date of technical bid opening, Date of commercial bid opening.

नगर परिषद धाराशिव निविदा सूचना क्र.५२१२

मुख्याधिकारी, धाराशिव नगर परिषद यांच्या वतीने योग्य त्या वर्गात नोंद असलेल्या ठेकेदार / कंत्राटदार यांच्याकडून ब-१ नमुन्यात पक्कण कामासाठी ई-निविदा मागविण्यात येत आहे. ठेकेदार/कंत्राटदार यांनी ०२/१०/२०२४ रोजी पर्यंत निविदा पत्रव्यवस्था.
गो.गिन या संकेतस्थळावर दि.२५/०९/२०२४ पासून ते दि.०२/१०/२०२४ रोजी पर्यंत पहाता व डाऊनलोड करावे येईल. निविदेतील अटी व शर्ती बदल करण्याचा तसेच कोणतीही निविदा स्वीकारणे अथवा एक किंवा सर्व निविदा रद्द करण्याचा अधिकार नगरपरिषद धाराशिवने राखून ठेवलेला आहे.

जाहीर सूचना

देवने महिपालल कामदार यांच्या वतीने शाही नगर, अहमदनगर, वी. रोड, अहमदनगर, मुंबई - ४०००१३ येथील याग ओशियर येथे विशद, वास्तव्य आणि असलेल्या, सर्व क्र. ४५ (भाग) धारण करेल्या जमीनच्या सर्व हंड किंवा तुकड्यांवरील "हिल्टन को-ऑपरेटिव्ह होटिंग सोसायटी लिमिटेड" या इमारत क्र. ६ मधील ५ व्या मजल्यावरील सदनिका क्र. ५०३, मोक्यापट्टा अंदाजे ४५० चौ.फु. (कांटेड क्षेत्राकडून) या संदर्भातील त्यांच्या मालकी हक्काची पुढी करणारी सूचना देण्यात येत आहे.

चंद्रपुरात ७० वर्ष जुनी इमारत पाडताना तणाव

चंद्रपूर - शहरात जुन्या इमारती जमीनदोस्त करण्याची मोहीम चंद्रपूर महापालिकेने हाती घेतली असून आज दुपारी एक ७० वर्ष जुनी इमारत महापालिकेचे कर्मचारी बुलडोझरने पाडत असताना काही रहिवासी विरोध केला. त्यामुळे तणाव निर्माण झाला. या इमारतीतून रहिवासी बाहेर घेण्यास तयार नव्हते. त्यानंतर महापालिकेने पोलीस बळाचा वापर इमारत पाडण्याचे काम सुरू ठेवले.

जाहीर नोटीस

शिव-शक्ति एस. आर. ए. सहकारी गृहनिर्माण संस्था, नयावट, पत्ता- मोजे भोगरा येथील न. भू.क्र. ३६४४, ३७३९ आणि ३७२ (५), अंधेरी (पूर्व) मुंबई ४०००९३ या संस्थेचे असलेल्या वा संस्थेच्या इमारत बी-विंग मधील सदनिका क्र. २१८ धारण करणाऱ्या श्रीमती राजवती यादव यांचे तारीख ०३/०७/२०१९ रोजी लिहिलेले झाले. त्यांनी नामनिर्देशन केलेले आहे. संस्था या नोटीसद्वारे संस्थेच्या भांडवलात/मालमत्तेचे असलेले मयत सभासदाचे भाग व हितसंबंध हस्तांतरित करण्याबाबतची मयत सभासदाचे वास्तव किंवा अन्य मागणीद्वारे / हस्तकदतर यांच्याकडून हक्क मागण्या / हस्तकृती मागविण्यात येत आहेत. तसेच मृत व्यक्तीची मुले/पुत्रांची श्री रामउद्यम मंगरू यादव (मुलगा) यांनी केलेल्या दाव्याबुद्दत / अजूनपर्यंत कोणत्याही संदर्भात यांनी मालकी अधिकार त्यांच्या नावे आहेत. तसेच मृत व्यक्तीची मुले/पुत्रांची श्री रामउद्यम मंगरू यादव (मुलगा) यांनी केलेल्या दाव्याबुद्दत यांचे अर्ज अर्ज दाखल केलेला आहे. वरील सदनिकाचे हस्तकदतर / वास्तवदारी श्री रामउद्यम मंगरू यादव यांच्या व्यक्तिगत जे कोणी सदनिका क्र. २१८ च्या हक्काचा दावा करित असले तर लेखी अर्ज व सोबत ठेस पुराव्यासहित ही नोटीस प्रसिद्ध झाल्याच्या तारखेपासून १५ दिवसांत त्यांनी आपल्या मागण्याचा व हस्तकदतरास प्रति आवश्यक त्या कागदातूनच्या प्रती व अर्ज पुरावे सादर करावेत. जर वर नमूद केलेल्या मुदतीत कोणतीही व्यक्तीकडून हस्तकदतर किंवा हस्तकदतर सादर झाल्या नाही तर मयत सभासदाचे संस्थेच्या भांडवलातील मालमत्तेतील भाग व हितसंबंध यांच्या हस्तांतरणाबाबत संस्था उपविधीनुसार कार्यवाही करण्याची संस्थेला मोकळीत राहिल. जर अशा कोणत्याही हस्तकदतर/हस्तकदतर सादर झाल्या तर त्याबाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्यात येईल. नोंदी व उपविधीची एक प्रत मागणीद्वारास / हस्तकदतरास पाहण्यासाठी संस्थेच्या कार्यालयात शासक (अध्यक्ष/सचिव) यांचेकडे सहाय्यी १९१०० ते संध्याकाळी ५:०० वाजेपर्यंत नोंदित दिल्याच्या तारखेपासून नोटीसद्वारे मुदत संपण्याच्या तारखेपर्यंत उपलब्ध राहिल.

फॉर्म ए जाहीर उद्घोषणा

इसकूपा मॉल मॅनेजमेंट कंपनी प्रायव्हेट लिमिटेड च्या धनकांचे लक्ष वेधण्याकरिता
संबंधित तपशील
१. कोर्पोरेट कॅन्डिडारो जबाबदार
२. कोर्पोरेट कॅन्डिडारोच्या स्वाक्षणेना दिनांक
३. प्राधिकरण ज्या अंतर्गत कोर्पोरेट कॅन्डिडारोची स्वाक्षणा/नॉटीफिकेशन झाले
४. कोर्पोरेट कॅन्डिडारो कोर्पोरेट ओळख क्रमांक/मार्किट दाखिल ओळख क्र.
५. कोर्पोरेट कॅन्डिडारोच्या नॉटीफिकेशन कार्यालयात आणि प्रमुख कार्यालयात (जर अस्त्यव्यात) पत्ता
६. कोर्पोरेट कॅन्डिडारोच्या संदर्भित दिवाळखोरी सुरु होण्याचा दिनांक
७. दिवाळखोरी दरम्यान प्रक्रिया परिस्तरमातीचा अंदाजित दिनांक
८. अंतर्गम दरास व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नॉटीफिकेशन क्रमांक
९. मंडळाकडे नॉटीफिकेशन असल्यानुसार, अंतर्गम दरास व्यावसायिकाचा पत्ता आणि ईमेल
१०. अंतर्गम दरास व्यावसायिकाकडून पत्रव्यवहारासंबंधित कार्यालयात पत्ता आणि ईमेल
११. दोस सादर करण्याचा अंतिम दिनांक
१२. अंतर्गम दरास व्यावसायिकाद्वारे निष्काट केल्यानुसार, कायदा २१ च्या उप-कायदा (६३) च्या खंड (४) अन्वये दाखले को, जर अस्त्यव्यात.
१३. कामावरील धनकांचे प्राधिकृत प्रतीनिधी म्हणून काम करणाऱ्यात दरादरम्यान आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक कामावरील तीन नावे)
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतीनिधीला तपशील उपस्था असेल:
जादारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायधिकरण यांनी २४ सप्टेंबर, २०२४ रोजी इसकूपा मॉल मॅनेजमेंट कंपनी प्रायव्हेट लिमिटेडच्या कोर्पोरेट दिवाळखोरी दरम्यान प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. इसकूपा मॉल मॅनेजमेंट कंपनी प्रायव्हेट लिमिटेडच्या धनकांचे जादारे त्यांचे पुराव्यासह दि. ८ ऑक्टोबर, २०२४ रोजी किंवा त्यापूर्वी अंतर्गम दरास व्यावसायिक यांच्याकडे नोंद कर. १० सप्तेर नमूद पर्यावर सादर करण्यास सोंपण्यात येत आहे.
आर्थिक धनकांचे नावे दाखवण्याचे त्यांचे पुराव्यासहित दोस फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनकांचे त्यांचे दाखवण्याचे पुरावे व्यक्तिगत, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दाखवण्याचे कुठेही किंवा दिशानुसार करणारे दोस सादर केल्यास दंड ठेवण्यात येईल.
सही/- अतिल मेनेग्रेस अंतर्गम दरास व्यावसायिक दिनांक: २६ सप्टेंबर, २०२४
दिनांक: मुंबई
नॉटीफिकेशन क्र. IBBI/PA-001/PA-P00017/2016-17/10041
नियुक्तीकरिता प्राधिकृत दि. २७ नोव्हेंबर, २०२४ पर्यंत वैध

PUBLIC NOTICE

TAKE NOTICE THAT on behalf and under instructions of my client, Shri Kamlesh R. Yadav, an adult, Indian Inhabitant of Mumbai residing at Yadav Nivas, Near Gokulghar Market, Bus Stop, General Arun Kumar Vaidya Marg, Goregaon (East), Mumbai 400 063; I am investigating the title of the plot of land measuring 271.20 Sq. Mtrs. bearing CTIS No. 1023 of Gaotthan area of Village: Kandivali, Taluka: Borivali, MSD along with building consisting of ground plus first floor and terrace known as "Anand Bhavan" bearing No. 79-49 having aggregate constructed area measuring 113.00 Sq. Mtrs. having Municipal Assessment No. 1934(2) and SAC No. RS401150040000, consisting of eight rooms and common water closets situated at Tank Street, Kandivali Village Gaotthan, Kandivali (West), Mumbai-400 067, more particularly described in the schedule here under, which is absolutely owned by Mr. Parth Trunai Mhatre @ Kandivalkar, an adult Indian inhabitant of Mumbai, residing at B-2003, KCD Lumin, MG Road, Near Dhanurkarwadi Metro Road, Kandivali West, Mumbai 400 067, who has proposed to sell, transfer, convey, assign and hand over possession of the scheduled property along possession of two rooms and common water closets out of the total tenanted eight rooms into and in favour of my client, upon the terms and conditions as decided between them.

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचे घटक मंडळ

कार्यकारी अधिवंता ग- विभाग मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, ५ वा मजला, विश्वराजा दर्शन इमारतीच्या मागे, प्रभादेवी, मुंबई ४०००१३ हे महा/मुं.मनपा/सा. बां. विभाग/कें. सा. बां. विभाग / रेल्वे/बीपीटी अथवा कोणतेही सरकारी किंवा निमसरकारी विभाग यांचेकडे योग्य त्या वर्गाच्या नोंदणीकृत व पात्र कंत्राटदारांकडून अधिवंता यांचे कडून एकूण १८ कामांकरिता बी-१ नमुन्यातील निविदा (ऑफलाईन) निविदा मागविण्यात येत आहेत. सदर कामांची यादी कार्यालयातील नोंदीस बोर्डवर लावण्यात आलेली आहे.

Table with 3 columns: अ.क्र., टप्पा, कालावधी. Includes details for construction work at CPRO/A/757.

TAKE FURTHER NOTICE THAT

any person's, body corporate, firm, bank, NBFC, and/or institution having any claim, share, right, title or interest of any nature or kind whatsoever and howsoever, against or to the scheduled property of any part thereof as stated by way of writing, memorandum of understanding, agreement to sell, agreement for sale, lease, sub-lease, license, tenancy, sub-tenancy, share, sale, assignment, possession, attachment, decree, exchange, arrangements, partnership, partition, settlement, mortgage, gift, trust, inheritance, maintenance, bequest, loan, charge, encumbrances, claim, right of prescription, of pre-emption or under any suit, decree, injunction, order, attachment, award, judgment, lis-pendens, etc. passed by any court, tribunal, authority or in any manner or howsoever, is hereby required to make the same known in writing along with the supporting documents by way of writing, memorandum of understanding, agreement to sell, agreement for sale, lease, sub-lease, license, tenancy, 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